



Government of Jammu and Kashmir
Revenue Department
Civil Secretariat, Jammu/Srinagar.

NOTIFICATION

Srinagar, the 18th July, 2017

SRO 295 .- In exercise the powers conferred by section 5 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996 and in partial modification of Notification SRO 444 dated 21st October, 2014, the Government hereby directs exclusion of four revenue villages of Patwar Halqa Mohargarh namely; Rajool, Paddal, Kathar Brahmana and Talehar from Niabat Nud (New) of Tehsil Samba (Old) and their inclusion in Patwar Halqa Rajool of Niabat Purmandal in Tehsil Bari Brahmana (New) of Sub-Division Vijaypur (New).

By order of the Government of Jammu and Kashmir.

Sd/-

(Mohammad Ashraf Mir)

Commissioner/Secretary to Government,
Revenue Department

Dated: 18 -07-2017

No. Rev/S/316/2006

Copy to the:-

01. Financial Commissioner (Revenue), J&K, Jammu.
02. Director General of Police.
03. All Principal Secretaries to the Government.
04. Principal Secretary to Hon'ble Chief Minister.
05. Resident Commissioner, J&K Government, New Delhi.
06. Principal Secretary to the Hon'ble Governor, J&K.
07. All Administrative Secretaries to the Government.
08. Divisional Commissioner, Jammu.
09. Commissioner, Survey and Land Records, J&K.
10. All Heads of the Departments.
11. Relief and Rehabilitation Commissioner (Migrants).
12. Regional Director, Survey and Land Records, Samba.
13. Director, Information, J&K, Srinagar.
14. Deputy Commissioner, Samba.
15. Custodian General, J&K, Srinagar.
16. Private Secretary to Hon'ble Minister for Revenue for information of the Hon'ble Minister.

17. Private Secretary to Hon'ble Minister of State for Revenue for information of the Hon'ble Minister.
18. Private Secretary to Commissioner/Secretary, Revenue Department.
19. Government Order file / Stock file.

(Farooq Ahmad Shah)KAS
Special Secretary to Government,
Revenue Department